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ITEM NO.48

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3786/2012

(From the judgement and order dated 27/03/2012 in CRLA No.133/2006 (old No. CRLA No.2770/1999) of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

M.C.GUPTA

Petitioner(s)

VERSUS

C.B.I

Respondent(s)

(With appln(s) for bail and office report)

WITH SLP(Crl) NO. 5908 of 2012

(With appln.(s) for exemption from filing c/c of the impugned judgment, bail and office report)

Date: 24/08/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Amarendra Sharan, Sr. Adv.  
Mr. S.K. Agrawal, Sr. Adv.  
Mr. Apoorva Agrawal, Adv.  
Mr. Mushtaq Ahmad, Adv.

Mr. S.K. Dubey, Sr. Adv.  
Mr. Abhay Gupta, Adv.  
Mr. Yogesh Tiwari, Adv.  
Mr. Rahul Kaushik, Adv.

For Respondent(s) Mr. A.S. Chandhiok, ASG  
Mr. Rajiv Nanda, Adv.  
Mr. Baldev Atreya, Adv.  
Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard counsel for the parties.  
Judgment reserved.

| (Neetu Khajuria)

| (Sneh Bala Mehra)

|  
| Sr.P.A.

| Court Master

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